

(2018) 02 KL CK 0088
In the High Court Of Kerala
Case No : 540 of 2018

ALAVIKUTTY & ORS.

APPELLANT

Vs

THE STATE OF KERALA & ANR

RESPONDENT

Date of Decision : 05-02-2018

Acts Referred:

[Indian Penal Code, 1860](#), [Section 147](#),
[Section 324](#), [Section 447](#), [Section 323](#),
[Section 148](#), [Section 149](#)

Citation : (2018) 02 KL CK 0088

Hon'ble Judges : B.Kemal Pasha

Bench : Single Bench

Advocate : K.S.PRAVEEN, C.S.HRITWIK, K.RAKESH

Judgement

1. Petitioners are the accused in Crime No.400/2017 of the Mancherry Police Station, for the offences punishable under Sections 143, 147, 148, 447, 323, 324 and 308 read with Section 149 IPC.

2. It seems that the matter has been amicably settled between the parties.

3. On going through the matter, this Court is satisfied that there are no ingredients to invite an offence under Section 308 IPC in the matter. Apart

from some abrasions, no other serious injuries are there on the injured. All the cases relating to the matter were settled. The 2nd respondent has

filed affidavit as Annexure-B, affirming that the matter has been amicably settled between him and the petitioners and he has no complaints against

the petitioners.

4. When the matter has been amicably settled between the parties, no purpose would be served in proceeding with the matter any further. Matters

being so, all further proceedings against the petitioners in Crime No.400/2017 of the Mancherry Police Station, can be quashed.

5. In the result, this CrI.M.C. is allowed and all further proceedings against the petitioners in Crime No.400/2017 of the Mancherry Police Station, are hereby quashed.